HIGH COURT OF ANDHRA PRADESH AT AMARAVATHI

MAIN CASE: W.P.No.45141 of 2026

PROCEEDING SHEET

Sl. No	DATE	ORDER	Office Note
01.	21.10.2026	**AGD, J** Heard Sri C.Suman, the learned counsel representing Sri P.Sasidhar Reddy, learned counsel for the Writ Petitioner in part, heard Ms.S.Pranathi, Special Government Pleader appearing for Respondent No.1 and also Ms.A.Jayanthi, Government Pleader for Home appearing for the Respondents Nos.2 to 4 in part. The matter is again taken at 8.00 p.m to hear on the antecedents, if any and also on the investigation material. The learned counsel for the Writ Petitioners submits that he could contact the 1st Petitioner but could not contact the others. There are antecedents, most of them are proceedings emanated from Dharnas and sought for interim relief, submitting that all these four Petitioners are contesting in the local body elections. Whereas the counsel for the Respondent No.1 relied on **State of Telangana Vs. Habib Abdullah Jeelani**[1], contending that in the Writ jurisdiction, the Petitioners cannot claim relief of anticipatory bail in case of this nature and submits	

[1] (2017) 2 Supreme Court Cases 779

		that the investigation is at initial stage, they have antecedents and they will file all these with videos along with certificate under Section 63 of BSA, for which the learned counsel for the Writ Petitioner submits that they have videos about what had happened over there and he will file the video with certificate under Section 63 of BSA. The learned counsel for the Respondents Nos. 2 to 4 submits that she will secure the antecedents and file before the Court. This Court of the view that the case warrants hearing in detail in view of the serious allegations by the Petitioners, the F.I.R also prima facie reveals multiple rounds of fire and attack on the Police, the criminal antecedents, if any. At request of both, list before vacation bench on 23.10.2026. **AGD, J** GRL/VSR	